GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:594
ANSWERED ON:07.08.2013
WOMEN S COURTS
Das Shri Ram Sundar;Karwariya Shri Kapil Muni;Rana Shri Jagdish Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the State-wise and location-wise number of women's courts set up so far to deal exclusively with the cases relating to atrocities Against women as on date:
- (b) whether there is any proposal to set up more women's courts in the country and if so, the details thereof;
- (c) the number of cases of crime against women filed in various courts of the country during each of the last three years and the current year;
- (d) the number of cases in which decisions have been pronounced by the courts and the number of cases still pending; and
- (e) the legal reforms contemplated, if any, by the Government to deal with the increasing number of cases of crime against women?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

- (a)&(b) Cases relating to atrocities, including atrocities against women, are tried in Sessions Courts under the subordinate judiciary. Establishment of Courts at the subordinate level and their number and location are the responsibilities of the State Governments in consultation with the respective High Courts; this information is not centrally maintained.
- (c)&(d) Information in respect of rape cases and the cases of sexual harassment for the years 2009, 2010 and 2011 is enclosed at Annex-I and Annex-II respectively.
- (e) Government has enacted the Criminal Law (Amendment) Act, 20~ \b inter-alia amend the Indian Penal Code and the Code of Criminal Procedure for expediting trial in rape cases, making punishment in such cases more stringent and punishing public servants disobeying the directions under law. Chief Justice of all the High Courts have also been requested to invite the attention of the District Judges to the use of provisions under Section 157, 309 and 327 of the Code of Criminal Procedure with a view to examination of witnesses on a day to day basis, keeping adjournments at a bare minimum and expediting trial of cases involving heinous crimes such as rape. In the Conference of Chief Ministers and Chief Justices of High Courts held on 7th April 2013, it has been decided that the State Governments shall, in consultation with the Chief Justices of the respective High Courts, take immediate steps to establish a suitable number of Fast Track Courts relating to offences against women, children, differently-abled persons, senior citizens and marginalized sections of society and provide adequate funds for the purpose.